(b) what steps Government propose to take in the cases of those under trial prisoners who have been released on fake release orders?

THE MINISTER OF STATE IN MINISTRY OF **HOME** AFFAIRS AND DEPARTMENT OF **PARLIAMENTARY AFFAIRS** (SHRI P. VENKATA-SUBBAIAH): (a) and (b) The Delhi Administration have reported that no prisoner was released on forged relpase orders from the Tihar Jail during the past one year. However, some cases of securing r-lease/attempting to secure retease by forging bail orders had earFer come to the notice of the Government. Th' Delh' Hi?h Court the Chief Metropolitan and Magistrate, Delhi ^ad then issued suitable instructions to the Distt & Sessions Judge Delhi'Metropolitan Magistrates respectively with a view to preventing release of prisoners on forged orders.

Near relatives in the Personal Staff of Ministers

- 2154. SHRI J. P. GOYAL: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of sons, daughters and other near relatives of the members of Union Council of Ministers, who are working in the nersonal staff of other Ministers in the Central Government; and
- fb) whether Government propose to impose restrictions in the appointment of sons, daughters and other near relatives of a Minister in the personal staff of the same Minister or other Ministers and- if not, what are the reasons therefor?

THE MINISTER OF STATE IN -THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT

OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATA-SUBBAIAH): and (b) Ministers discretionary powers to appoint persons of their own choice in their staff, Department of personal Personnel and Administrative Reforms ;s concerned only with laying down yard sticks for sanction of posts on the .pergonal staff o! Ministers and additions thereto and not with appointments to those posts, which are within the domain of the individual Ministers subject to the normal procedure laid down for such appointments, particulars incumbents holdxw*? msts in the onal staff of Ministers are not mantained by the Department of Personnel and Administrative Reforms.

Regulation of Tourists in Bordei **States**

- 2155. SHRI AJIT KUMAR SHARMA: Will the Minister of HOME AFFAIRS be pleased to
- (a) whether it is a fact that the entry of foreign tourists into fron tier regions like Assam and North Eastern Region and the State of Jammu and Kashmir are regula ted by Government;
- (b) if so, what are details in this regard;
- (c) whether it is also a fact that Assam and Kashmir are different ly treated in this respect; and
- (d) Whether restrictions have been imposed on the entry into Assam of all foreign tourists in dividuals, or groups and if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RAN J AN LASKAR): (a) to (d) The states of Assam, Meghalaya and Tripura are restricted areas under the Foreigners (Restricted Order, 1963. Areas) Manipur, Nagaland.